draft in the States of Bihar, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh on 25-2-1980 i.e., just three months after the rolls were finally published last year. In this sense it is true that this is the first time that the electoral rolls have been taken up for revision after a very short interval.

However, in 1976, also, the Election Commission decided to uptodate the electoral rolls prepared with reference to 1-1-1975 as the qualifying date and which had been finally published on 28-2-1975. A summary revision of electoral rolls with reference to 1-1-1976 as the qualifying date was undertaken and the rolls so revised were finally published on 16-3-1976.

(d) and (e) Presumably,, the reference is to the missing- of names of voters from the electoral rolls. Complaints wer received in the Election Commission, on the dates of poll and subsequently, regarding the omission/ deletion of names of eligible voters from the electoral rolls. Most of the complaints were of general nature alleging large scale omission of names in the electoral rolls. It was not, therefore, possible to ascertain the correctness of the complaints and take action thereon.

Indo-Bangladesh agreement ou the augmentation of Ganga flow

350. SHRI SAWAISINGH SISODIA:

SHRIMATI HAMIDA HABIBULLAH:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Bangladesh has asked the Government of India for a revision of the 1977 agreement on augmentation of the Ganga flow; and

(b) if so, what are the details in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURY): (a) No, Sir.

(b) Doe» not arise.

to Questions

351. SHRI JAGJIT SINGH ANAND: SHRI SAT PAUL MITTAL: SHRI MULKA GOVINDA REDDY:
SHRI NARASINGHA PRASAD NANDA:

SHRI DINESH GOSWAMI: DR. V. P. DUTT: SHRI K. L. N. PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 2 given in the Rajya Sabha on the 28th January, 1980 and state:

(a) whether Government have received the report from the interdepartmental Committee, which was set up to examine the recommendations of the Bhagwati Committee on legal aid to the poor; and

(b) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir. However, the report of the Inter Departmental Committee is likely to be re-cieved soon.

(b) Does not arise.

Lowering of voting age

352. SHRI JAGJIT SINGH ANAND: SHRI SAT PAUL MITTAL: SHRI S. KUMARAN: SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken any decision on the question of lower ing of voting age to 18 years;

(b) if so, what are the details in this regard;

(c) whether Government hav_e estimated the number of electorates bet-